

CENTRAL ELECTRICITY REGULATORY COMMISSION
6th, 7th & 8th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709 Fax: 011-20904365

Petition No.: 185/TT/2024

Date: 29.8.2024

To

Chief Executive Officer,
(Attn: Shri Shaik Mata Venkata Nanaji)
Power Grid Southern Interconnector Transmission System Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001
nanaji@powergrid.in

Subject:- Approval under Regulation 23 of CERC (Conduct of Business) Regulations, 2023 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for Determination of Transmission Tariff from Actual COD to 31.3.2024 for Asset-1: 765 kV Spare (1-ph) Reactor unit at 765 kV Chilakaluripeta Sub-station & Asset-2: Scheme to bypass NGR to use Switchable line reactor as Bus reactor at 765 kV Chilakaluripeta Sub-station in the Southern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries within two weeks:

2019-24 period

- a) Details of RCE for the project along with justification for cost overrun.
- b) Chronological details for each event of delay that affected commissioning of the transmission asset in the following format:

Sr No.	Reason for Delay	Delay From Date	Delay To Date	Duration of delay	Overlapping Period	Effective Delay excluding Overlapping period

- c) Detailed bifurcation of Additional Capital Expenditure (ACE) claimed under relevant regulation for all assets.
- d) Submit both Part A (ACE for each year) & Part B (Regulation-wise ACE claim on cash basis) of Form-7 as per the Tariff Format for 2019 Tariff Regulations
- e) Confirm whether ACE is expected beyond cut-off date for all the assets.
- f) Detail of works against which additional capital expenditure has been claimed for FY 2019-24 as per the following format for Asset.

Asset No.	Head wise/ Party wise	Particulars	Year of Actual Capitalization	Outstanding Liability as on COD	Discharge (year-wise)				Reversal (year-wise)				Additional liability recognized	Outstanding Liability as on 31.3.2024				
					2019-24 period				2019-24 period						2024-29 period			

- g) Provide the applicable interest rates used for calculation of IDC along supporting documents.
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Law)